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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.408 OF 2007
CUTTACK, this the 29th day of October, 2007

Muni Tudu Applicant

-Versus-

Union of India & others Respondents

FOR INSTRUCTIONS

1. Whether it be referred to reporters or not?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not?

~~(M.R.MOHANTY)~~
~~VICE-CHAIRMAN~~



CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.408 OF 2007
(CUTTACK, this the 29th of OCTOBER,2007)

CORAM:

HON'BLE SHRI M.R.MOHANTY, VICE-CHAIRMAN

Muni Tudu, aged about 48 years, D/O.Late Kanka Tudu,
 At-Andhari, P.O.Marudihi, dist.Mayurbhanj, at present
 C/O.Amiya See. At-Indupai, P.O.Laxmiposi, P.S.Baripada,
 Dist.Mayurbhanj.

.....Applicant

Advocates for the Applicant M/S. B.K.Mohanty,
 P.K.Chand, D.Satpathy
 & J.Mohanty.

Versus:

1. Union of India, represented through the General Manager, South Eastern Railway, Garden Reach, West Bengal.
2. Divisional Railways Manger, South Eastern Railway, Kharagpur, West Bengal.
3. Senior Divisional Personnel Officer, South Eastern Railway, Kharagpur, West Bengal.
4. Senior Section Engineer (P.W.I), East/SRC, S.E.Railway, Santragachhi, Howrah (W.B.)

..... Respondents

Advocate for the Respondents Mr.S.K.Ojha.

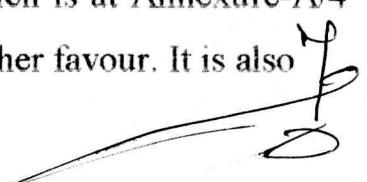
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O.A.NO.408 OF 2007

(ORAL ORDER) DATED 29.10.07

Heard Mr.P.K.Chand, Ld.Counsel appearing for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

2. Applicant has claimed to be a scheduled tribe lady of a remote Adivasi Village of Mayurbhanj district in Orissa. Claiming that one Kanka Tudu to be her father and Dumuni Tudu to be her mother, the Applicant has filed this Original Application under Section 19 of the Administrative Tribunal's Act,1985. Claiming settlement dues/terminal/pensionary/ DCRG benefits from the Railways, in respect of her deceased father, the Applicant has alleged that her father Kanka Tudu while serving the Railways as a Gangman, expired prematurely on 29.11.1989. It has also been alleged that her widow mother Dumuni Tudu represented to the Railways for release of settlement dues of her husband/father of the Applicant and that, before the settlement of the dues, the said Dumuni Tudu died on 26.08.1999 leaving behind her (Applicant) as the sole legal heir of her parents. It has also been alleged in the present O.A. that on the death of her widow mother, the Applicant made several representations (including the one, copy of which is at Annexure-A/4 dated 4.7.06) claiming release of the settlement dues in her favour. It is also



alleged that she submitted another representation on 05.02.07 and despite all that, the Respondents/Railways have not yet redressed her said claim.

3. Since it is the positive case of the Applicant that her representations have not yet received due consideration of the Respondents, this case is hereby disposed of, without entering into the merits of the matter, with direction to the Respondents to consider the grievances of the Applicant (as raised in her representation and in the present O.A.) by end of January,2008 and intimate a reasoned result thereof to the Applicant within the said period of three months/end of January,2008.

4. With the aforesaid observations and directions, this O.A. stands disposed of at the admission stage.

5. Send copies of this order to the Applicant and to all the Respondents (along with the copies of this O.A.) in the addresses given in the O.A. and free copies of this order be also handed over to Mr.P.K.Chand, Ld.Counsel appearing for the Applicant and to Mr.S.K.Ojha, Ld.Standing Counsel for the Railways.


29/10/07
VICE-CHAIRMAN